

**Directorate General of Foreign Trade**  
**Udyog Bhawan**  
**DES-V Section**

**Minutes of NC-V Meeting held on 17.11.2011**

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The Meeting No. 33/AM-12 for the licensing year 2011-12 to consider the cases under Duty Exemption Schemes (Chapter-4) held on 17.11.2011 in Room No.11 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No	Name of the representatives & their designation	Department
1	Sh. R.A. Lal, Director	
2	Sh. Nandlal, Sr. D.O	DIPP
3	Sh. K.C.Meena, Dy. DGFT	DGFT
4	Sh. Kuldeep Singh, Asstt. Director	DC(MSME)
5	Sh. J.D. Giri, Dy. Chairman Nominee	AEPC
6	Sh. Ram Kumar, FTDO	DGFT

At the outset the Minutes of NC-V Meeting No.30/AM12 dated 27.10.2011 were ratified. The agenda for Meeting No. 33/AM12 dated 17.11.2011 was taken up for discussion and the decision taken in respect of each case is enumerated below: -

**MEETING NUMBER** : 33/84-ALC3/2011 **MEETING DATE** : 17.11.2011

(1)

Case No.:1/25/84-ALC3/2011	Party Name:DELUXE ENTERPRISES	Meet No/Date:33/84-ALC3/2011 17.11.2011	Status: <b>Rejected</b>
HQ File :01/84/050/00182/AM12/	RLA File :05/24/040/00144/AM12/	Lic.No/Date:0510297526 25.07.2011	
<p>1 <b>Decision :</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that from the applicant is asking for 100% wastage of the export item without any justification for wastage. In view of the above facts Committee was unable to compute the requirement of inputs and constrained to reject the case. RA may take suitable consequential action accordingly.</p>			

### Manual agenda cases

(2)

Case No. 262	M/s. B.L. International, New Delhi.
NC 33/AM-12 dt. 17.11.2011	F.No.01/84/50/115/AM-12
Ratification of input output norms in respect of Advance Authorisation No.0510296568 dated 14.7.2011.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Manohar Chand Chauhan (representative of the firm), who appeared for personal hearing before NC. He explained the case alongwith sample but technical members of the Committee pointed out higher wastage and asked for some additional information like CAD, CAM, size wise requirement etc., from the applicant firm. In view of the above, Committee decided to defer the case. The case stands for re-listing on 15.12.2011.

(3)

Case No. 263	M/s. Commit Industries Pvt. Ltd., Mumbai.
NC 33/AM-12 dt. 17.11.2011	F.No.01/84/50/129/AM-12

Ratification of input output norms in respect of Advance Authorisation No.0310632967 dated 26.5.2011.

Decision : The Committee considered the case as per agenda alongwith other relevant papers and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this as detailed below:-

S. No.	Export item	Export Qty.	Import item	Qty. allowed	Qty. to be accounted for in the export item
1.	Metallic Yarn/Metallised Yarn (12 Micron Silver Supported with Rayon/ Cotton/Nylon/ Polyester).	5,050 Kg	Silver Metallised & Milky White Coated Polyester Film (12 Micron Thickness Yarn Grade)	2,121 Kg (with 2% wastage)	2,020 Kg

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(4)

Case No. 264	M/s. East End Silk Pvt. Ltd., Kolkata.
NC 33/AM-12 dt. 17.11.2011	F.No.01/84/50/320/AM-11
Ratification of input output norms in respect of Advance Authorisation No.0210153529 dated 13.1.2011.	

Decision : The Committee considered the case as per agenda along with other relevant papers and observed that since the applicant has sought further time for Personal Hearing, it was decided to defer the case for re-listing on 15.12.2011.

(5)

Case No. 265	M/s. Jiwanram Sheoduttrai Industries P. Ltd., Kolkata.
NC 33/AM-12 dt. 17.11.2011	F.No.01/84/50/132/AM-12
Ratification of input output norms in respect of Advance Authorisation No.0210160112 dated 9.6.2011.	

Decision : The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 15.12.2011.

(6)

Case No. 266	M/s. V & S International Pvt. Ltd., Gurgaon.
NC 33/AM-12 dt. 17.11.2011	F.No.01/84/162/585/AM-08
Ratification of input output norms in respect of Advance Authorisation No.0510207141 dated 03.08.2007.	

Decision : The Committee considered the case as per agenda and other relevant papers and decided to examine the case on file. Hence, it was decided to withdraw this case from agenda.

(7)

Case No. 267	M/s. Surendra Saddlery, Kanpur.
NC 33/AM-12 dt. 17.11.2011	F.No.01/84/50/109/AM-12
Ratification of input output norms in respect of Advance Authorisation No.0610021958 dated 20.5.2011.	

Decision : The Committee considered the case as per agenda along with other relevant papers and noted that since letter issued to the applicant firm for personal hearing has returned undelivered, R.A., Kanpur may be asked to inform the firm accordingly and defer the case for re-listing on 15.12.2011.

(8)

Case No. 268	M/s. Kabadi Shankarsa & Sons, Bangalore.
NC 33/AM-12 dt. 17.11.2011	F.No.01/84/50/334/AM-11
Ratification of input output norms in respect of Advance Authorisation No.0710076836 dated 20.01.2011.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Rakesh Mishra (CEO) representative of the firm, who appeared for personal hearing before NC. He explained the case alongwith sample and after deliberations in consultation with the representatives of technical authorities present in the meeting decided to re-fix the Advance Authorization issued in this case as detailed below:-

S.No.	Export Item	Export Qty.	Import item	Qty. allowed
1	Curtain made out of 100% Polyester Chenille fabric, GSM-275+/-10% with lining 100% Poly Rotto Fabric, GSM-45 +/-10%)	278100 Sq. Mtrs.	(1)100% Polyester Chenille Fabric GSM 275+/-10% (2) 100% Polyester Rotto Fabric GSM 45+/-10% (for lining purpose) (3) Stainless Steel Eyelet	144128 Sq. Mtrs. (Net + 2% wastage). 139542 Sq. Mtrs. (Net + 2% wastage). 242400 (Net + 1% wastage)

The GSM of fabric used in the export products should conform with the GSM of fabric imported within the variation of

+/-10%. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

(9)

Case No. 269	M/s. Kabadi Shankarsa & Sons, Bangalore.
NC 33/AM-12 dt. 17.11.2011	F.No.01/84/50/136/AM-12
Ratification of input output norms in respect of Advance Authorisation No.0710077835 dated 4.3.2011.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and observed that this case has already been decided by NC in its meeting held on 01.09.2011. Now, firm have not submitted any valid justification in support of their request to reconsider the case. Hence, Committee was not able to reconsider the same and constrained to maintain status quo in this case.

Firm may be informed accordingly.

(10)

Case No. 270	M/s. Orient Craft Pvt. Ltd., New Delhi.
NC 33/AM-12 dt. 17.11.2011	F.No.01/84/162/049/AM-12
Fixation of input output norms in respect of Annual Advance Authorisation No.0510264383 dated 14.5.2010.	

Decision : The Committee considered the case as per agenda along with other relevant papers and observed that

the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 15.12.2011.

(11)

Case No. 271	M/s. Orient Craft Pvt. Ltd., New Delhi.
NC 33/AM-12 dt. 17.11.2011	F.No.01/84/162/045/AM-12
Fixation of input output norms in respect of Annual Advance Authorisation No.0510264383 dated 14.5.2010.	

Decision : The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-listing on 15.12.2011.

(12)

Case No. 272	M/s. Orient Craft Pvt. Ltd., New Delhi.
NC 33/AM-12 dt. 17.11.2011	F.No.01/84/162/048/AM-12
Fixation of input output norms in respect of Annual Advance Authorisation No.0510264383 dated 14.5.2010.	

Decision : The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the annual advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/35/2011-12/Hosy. dated 16.11.2011 as detailed below: -

S. No.	Export item	Export Qty.	Import item	Qty. recommend- ed/ pc.
1.	Duvet cover size 200x200 Cms. made from 100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	1,03,580 Sq. Mtrs.	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	9.40 Sq. Mtrs.
2.	Duvet cover size 225x220 Cms. made from 100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	1,29,723 Sq. Mtrs.	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	11.91 Sq. Mtrs.



3.	Duvet cover size 260x220 Cms. made from 100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	1,45,765 Sq. Mtrs.	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	13.15 Sq. Mtrs.
4.	Sham size 50x75 Cms. made from 100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	1,09,650 Sq. Mtrs.	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	1.09 Sq. Mtrs.
5.	Fitted Sheet size 135x190x27 Cms. made from 100% Linen Woven Fabric (Washed/Finished), GSM-180 +/- 10%.	56,124 Sq. Mtrs.	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	5.61 Sq. Mtrs.
6.	Fitted Sheet size 150x200x27 Cms. made from 100% Linen Woven Fabric (Washed/Finished), GSM-180 +/- 10%.	63,074 Sq. Mtrs.	100% Linen Woven Fabric (Washed / Finished), GSM-180 +/- 10%.	6.30 Sq. Mtrs.
7.	Fitted Sheet size 180x200x27 Cms. made from 100% Linen Woven Fabric (Washed/Finished), GSM-180 +/- 10%.	72,771 Sq. Mtrs.	100% Linen Woven Fabric (Washed/Finished), GSM-180 +/- 10%.	7.27 Sq. Mtrs.

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other as usual condition.

(13)

Case No. 273	M/s. Orient Craft Pvt. Ltd., New Delhi.
NC 33/AM-12 dt. 17.11.2011	F.No.01/84/162/044/AM-12
Fixation of input output norms in respect of Annual Advance Authorisation No.0510264383 dated 14.5.2010.	

Decision : Decision : The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the annual advance authorization issued in this case as per written comments of DC (MSME) conveyed vide their U.O NO. 37(5)/36/2011-12/Hosy. dated 16.11.2011 as detailed below:

S. No.	Export item	Export Qty.	Import item	Qty. recommended/ pc.
1.	Quilt cover size 150x200 Cms. made from 82% Rayon 18% Silk Velvet Dyed Fabric, GSM-180 +/- 10%.	32,918 Sq. Mtrs.	82% Rayon 18% Silk Velvet Dyed Fabric, GSM-180 +/- 10%.	3.17 Sq. Mtrs.

The GSM shall match on both side of export and import. The R.A shall be advised to take necessary action subject to compliance of other as usual condition.

(14)

Case No. 274	M/s. Orient Craft Pvt. Ltd., New Delhi.
NC 33/AM-12 dt. 17.11.2011	F.No.01/84/162/046/AM-12
Fixation of input output norms in respect of Annual Advance Authorisation No.0510264383 dated 14.5.2010.	

Decision : The Committee considered the case as per agenda along with other relevant papers and observed that the case is under examination of DC (MSME). It was therefore decided to await the same and defer the case for re-

listing on 15.12.2011.

(15)

Case No. 275	M/s. Ferretero India (P) Ltd., Noida.
NC 33/AM-12 dt. 17.11.2011	F.No.01/84/50/184/AM-08
Ratification of input output norms in respect of Advance Authorisation No.051021001 dated 4.10.2007.	

Decision : The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Puneet Jhalani, Managing Director of the firm, who appeared for personal hearing before NC. He explained the case alongwith relevant details pertaining to this case. The Committee after deliberations in consultation with representatives of technical authorities present in the meeting decided to fix the adhoc norms against the Advance Authorization issued in this case as detailed below:-

Export item	Export Qty.	Import Item	Qty. allowed
Fabric made out of Polyester Filament Yarn (Narrow Fabric) with stich of Ratchet Buckle, Breaking Strength (1 Ton 10 Ton) 25 MM to 75 MM.	2,09,500 Kgs.	Ratchet Buckles Breaking Strength (1 to 10 Tons) 255 MM to 75 MM.	2,42,000 Nos. (with 7% wastage).
		Polyester Filament Yarn	230.450 MT. (with 1.07% wastage).

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

(16)

Case No. 276	M/s. Orient Fashion Exports (India) Pvt. Ltd., New Delhi.
NC 33/AM-12 dt. 17.11.2011	F.No.01/84/50/047AM-12
Ratification of input output norms in respect of Advance Authorisation No.0510291460 dated 24.5.2011.	

Decision : The Committee considered the case as per agenda and other relevant papers and decided to examine the case on file. Hence, it was decided to withdraw this case from agenda.

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